

IC Textiles Limited

**List of Creditors under clause (ca) of regulation 13(2) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
(Pursuant to claims received and updated as on November 01,2022)**

(Amount in ₹)

S.No	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?						% of voting share in CoC
1	Sunil Kumar Jain	4/27/2022	3,743,864	1,975,320	Advances/ loans given to CD for expenses	-	Yes	0%	-	-	1,768,544	-	Note 1
2	Revel Overseas Pvt. Ltd	4/27/2022	47,402,999	17,735,134	Advances/ loans given to CD for expenses	-	Yes	0%	-	-	29,667,865	-	Note 2
3	Vadra Overseas Pvt. Ltd.	4/27/2022	2,844,103	1,416,700	Advances/ loans given to CD for expenses	-	Yes	0%	-	-	1,427,403	-	Note 3
TOTAL			53,990,966	21,127,154				0%	-	-	32,863,812	-	
Total in crs			5.40	2.11							3.29		

NOTES

Note 1: The amount rejected pertains to claim being submitted without setting off the transactions between the company and creditor. Further no interest claim has been accepted as there is no agreement/ basis of charging the interest.

Note 2: The creditor is a related party. The amount rejected pertains to claim being submitted without setting off the transactions between the company and the creditor. Further, interest calculations has been done as per the MoU agreement between IC Textiles Limited and Revel Overseas.

Note 3: The creditor is a related party. The amount rejected pertains to claim being submitted without setting off the transactions between the company and creditor. Further no interest claim has been accepted as there is no agreement/ basis of charging the interest